

(Q)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH.  
O.A.2276/90  
New Delhi this the 22nd November, 1994.

Shri N.V. Krishnan, Vice Chairman(A).

Shri C.J. Roy, Member(J).

Babu Lal  
S/o Shri Kurda Ram,  
R/o Vill-Kaluwas,  
Distt. Rewari (Haryana). ..Applicant.

By Advocate Shri V.P. Sharma.

Versus

1. Union of India through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager;  
Northern Railway,  
Bikaner.
3. The Loco Foreman,  
Loco Shed,  
Northern Railway,  
Rewari. ..Respondents.

None for the respondents.

ORDER (ORAL)

Shri N.V. Krishnan.

When this matter was taken up today for final hearing, the learned counsel for the applicant intimated that the applicant has already got the relief and that, therefore, the application has now become infructuous. In the circumstance, this O.A. is dismissed as having become infructuous.

*urby*  
(C.J. ROY)  
MEMBER(J)

*22.11.94*  
(N.V. KRISHNAN)  
VICE CHAIRMAN(A)

'SRD'